

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.571/99

Thursday this the 2nd day of March, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

S.Girija W/o V.sasidharan  
aged 42 years,  
Junior Accounts Officer,  
Office of the PGMT,  
Ernakulam residing at Flat No.8A1  
Pallikav Temple Road, Vaduthala. ....Applicant

(By Advocate Mr. MR Rajendran Nair/Mr.Hairaj)

Vs.

1. The Chief Accounts Officer (P&TA)  
Office of the General Manager,  
Telecom, Kannur.
2. The Director of Finance & Accounts,  
Office of the General Manager,  
Telecom, Kannur.
3. The General Manager,  
Telecom, Kannur. ....Respondents

(By Advocate Mr.Govindh K Bharathan,SCGSC (rep.)

The application having been heard on 2.3.2000, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Smt.S.Girija, Junior Accounts Officer under the  
office of PGMT, Telecom, Ernakulam has filed this  
application aggrieved by the adverse remarks made in the  
ACRs of the applicant for the period 6.8.96 to 31.1.97 and  
19.5.1997 to 31.3.1998 and rejection of the representation  
and review against the adverse remarks for the period  
6.8.96 to 31.1.97 contained in A2 as also A11 by which  
the representation of the applicant against the adverse  
entry in the ACR for the period 19.5.97 to 31.3.1998 was  
rejected. When the application came up for hearing the

learned counsel of the applicant states that the appeal submitted by the applicant against the orders A2 and A5 has since been disposed of by order dated 24.5.99 ie., immediately prior to the admission of this original application and that the original application in this regard may be disposed of permitting the applicant to challenge the order dated 24.5.99 and directing the respondent to consider and dispose of A.12 appeal submitted against the A.11 order of rejection. The counsel appearing for the respondents agrees that this may be done.

2. In the result, in the light of what is stated by the learned counsel on either side, the application is disposed of permitting the applicant to challenge the order passed on 24.5.99 by the third respondent against the applicant's appeal against A2 and A5 orders and directing the third respondent to consider and dispose of the A.4 appeal in accordance with law within a period of three months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 2nd day of March, 2000

  
A.V. HARIDASAN  
VICE CHAIRMAN

S.

List of Annexures referred to:

Annexure.A2: True copy of the memo No.DFA/CE/CR/97 dated 21.10.1997 issued by the second respondent to the applicant.

Annexure.A5: True copy of the letter No.DFA/CE/CR/96/37 dated 26.11.1997 issued by the 2nd respondent to the applicant.

Annexure.A11: True copy of the Memo No.DFA/CE/CRs/98 dated 23.8.1998 issued by the 2nd respondent to the applicant.

Annexure.A12: True copy of the representation dated 16.11.1998 submitted by the applicant to the 2nd respondent.

Annexure A4: True copy of the representation dated 12.12.1997 submitted by the applicant to the 3rd respondent.

corrected  
vide order  
dt:2.6.2000  
in M.A.No.  
692/2000.

*M  
56/REGD*